

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL,
SOUTH ZONAL BENCH, CHENNAI
COURT HALL No. III**

CUSTOMS APPEAL No. 42372 OF 2013

(Arising out of Order-in-Original No.658/2013 dated 26.08.2013 passed by Commissioner of Customs (Airport & Air Cargo), Air Cargo Complex, Meenambakkam, Chennai 600 027)

Mr. R. Anand

Export-In charge of
M/s.Kalki Shipping Agencies,
No.46, Thambu Chetty Street
Chennai 600 001.

.... Appellant

Versus

**The Commissioner of Customs
(Airport & Aircargo)**

Air Cargo Complex,
Meenambakkam,
Chennai 600 027.

...Respondent

APPEARANCE :

Ms. V. Pramila, Advocate
For the Appellant

Mr. R. Rajaraman, Assistant Commissioner (A.R)
For the Respondent

CORAM :

**HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)
HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)**

**DATE OF HEARING : 01.08.2023
DATE OF DECISION : 01.08.2023**

FINAL ORDER No.40625/2023**ORDER : Per Ms. SULEKHA BEEVI, C.S.**

Ld. counsel Ms. V. Pramila appearing for the appellant submitted that the appellant is no more and has produced the death certificate. Appeal is dismissed as abated in terms of Rule 22 of CESTAT (Procedure) Rules, 1982.

(dictated and pronounced in court)

sd/-

(VASA SESHAGIRI RAO)
Member (Technical)

sd/-

(SULEKHA BEEVI C.S.)
Member (Judicial)

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